CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 268/MP/2026

Subject	:	Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003 seeking acknowledgement and declaration of increase in rate of Goods and Service Tax (GST) from 5%to 12% on account of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance as a 'Change in Law' event in terms of the Article 10 of the Power Usage Agreements signed by the Petitioner for supply from its 1000 MW Solar Project at Bikaner, Rajasthan.
Petitioner	:	SJVN Green Energy Limited and Anr.
Respondents	:	Indian Renewable Energy Development Agency Limited & Ors.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Anushree Bardhan, Advocate, SJVN Ms. Ritika Singh, Advocate, SJVN Ms. Rashmi Vaish, Advocate, SJVN Shri Hrash Jain, Advocate, SJVN Shri Ayush Sharma, Advocate, SJVN Shri Dhruv Gupta, Advocate, RUVITSL Ms. Sanya Goel, Advocate, RUVITSL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that Respondent No.4, Rajasthan Urja Vikas and IT Services Limited, filed its reply only on 7.10.2026 and, accordingly, sought three weeks' time to file a rejoinder thereto.

2. Considering the above, the Commission deemed it appropriate to grant another opportunity to all the Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioners, who may file their rejoinders, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **17.12.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)